

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 609
IB-751/ND/2022
IA/697/2023

IN THE MATTER OF:
State Bank of India

...PETITIONER

Vs.

Mr. Rakesh Jolly

...RESPONDENT

Section
U/s 95(1) of IBC, 2016

Order delivered on 03.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant: Adv. Vibhor Mathur

For the RP :CMA Sandeep Kr. Bhatt (RP present in person), CMA Kamal Deep Tyagi, CMA Surbhi Sharma.

For the Respondent :Adv. Amit Dhall

ORDER

Ld. Counsel on behalf of the RP is present and ld. Counsel on behalf financial Creditor is also present. It was submitted that the proceeding under Section 95 against the same Personal Guarantor has been initiated and the RP has been appointed and the said matter is still pending before the Hon'ble NCLAT and therefore sought adjournment. In view of this, list the matter along with IA on **07.08.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)